GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH & FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.2240 TO BE ANSWERED ON 10th DECEMBER 2021

KIDNEY AND LIVER TRANSPLANTATION

2240. SHRI. HARISH DWIVEDI:

Will the **MINISTER OF HEALTH & FAMILY WELFARE** be pleased to state:

- (a) whether the organs like kidney and liver of a person who died due to cardiac disease are safe for transplantation;
- (b) if so, the details thereof and the number of such donors who died of cardiac disease and whose kidney and liver could be transplanted during the last three years; and
- (c) whether any assistance is provided to the families of such donors, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

- (a) and (b) The organs like kidney and liver of a person who died due to cardiac disease can be utilized for transplantation, provided the organs are healthy and suitable for transplantation. In India, such organ donations have taken place in situations of sudden stoppage of heart where the donor was being evaluated for signs of Brain Stem Death. As per information available with National Organ and Tissue Transplant Organisation (NOTTO), an organisation under Ministry of Health and Family Welfare, Government of India, during 2018-2021 (till date), seven such donations have taken place after cardiac death and resultant twelve kidneys have been transplanted at Post Graduate Institute of Medical Education and Research (PGIMER), Chandigarh.
- (c) At certain transplant centres, the charges for the donor family are waived off as a goodwill gesture or ambulance support is provided for the dead body for reaching home.